

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.204- IA 235 of 2020
ITEM No. 205- IA 478 of 2020
ITEM No. 206- IA 673 of 2020
ITEM No. 207- IA 833 of 2020
ITEM No. 208- IA/74(AHM) 2021
ITEM No. 209- IA/122(AHM) 2023
In
CP(IB) 463 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Co Ltd
V/s
Morakhia Copper & Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 06/03/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant / SRA : Mr. Nilesh Udernani, Advocate
: Mr. Pavan Godiawala, Advocate for GIDC
In (IA /122 of 2023)
For the Respondent / SM : Mr. Aditya J Pandya, Advocate for R- 1 to 3

ORDER

IA 235 of 2020, IA 478 of 2020, IA 673 of 2020, IA 833 of 2020 & IA/74(AHM)2021

Learned Counsel for the SRA submits that, in compliance with the last order dated 30.01.2024, amendment has been carried out in the cause title in all the IAs. Further, he seeks liberty to file an affidavit in this matter for seeking alternative remedy in view of the judgment of the Hon'ble Supreme Court rendered in Special Leave Petition (Criminal) Diary No. 6732 of 2023 in the matter of Glukrich Capital Pvt. Ltd. vs. The State of West Bench & Ors.

In view of the above, re-list for hearing on 08.05.2024.

IA/122(AHM) 2023

Vide order dated 30.01.2024, the applicant was directed to file an additional affidavit detailing the final implications of the SRA regarding the prayers sought in the present IA, which was not filed within four weeks. Thereafter, on 30.01.2024, compliance was not there. Now an affidavit on behalf of the applicant, GIDC, has been filed belatedly on 05.03.2024 vide inward diary No. D-1939, without any application for condonation of delay. The same is not taken on record.

Re-list for hearing on 08.05.2024.

**SAMEER KAKAR
MEMBER (TECHNICAL)**

**SHAMMI KHAN
MEMBER (JUDICIAL)**